

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Training Schedule of the Foundation Course (First Phase) for the District Judges (Entry Level)
Directly Appointed from the Bar
(10.04.2017 to 22.04.2017)

(First Week) From 10.04.2017 to 15.04.2017

DATE/DAY	SESSION - I 10.00 am to 10.15 am	SESSION - II 10.15 am to 11.30 am	SESSION - III 11.45 am to 1.00 pm	SESSION - IV 2.00 pm to 3.15 pm	SESSION - V 3.30 pm to 5.00 pm
10.04.2017 (Monday)	Inauguration of the Programme - By Officers of the Academy	Introduction of participants and feedback therefrom and an overview of the Course By: Officers of MPSJA	Role and importance of various sections of the Court like Nazarat, Malkhana, S.W. Section, Copying, Record Room. Library etc in court working & brief overview of Rules & Orders Civil & Criminal and their importance Civil Court Act - Constitution, Classification and Jurisdictional aspects of Civil Courts, Pecuniary, Territorial and subject matter, particularly with reference to ADJs. & Djs. - By Shri Kapil Mehta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Law relating to pleadings, their amendments and incidental provisions - By Shri Kapil Mehta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Suit by or against Government, Corporation, Firm, Society, Trust, Minor, Company and by Indigent Person - By Shri S. N. Khare, Former District Judge <i>(Followed by open interaction for 10 minutes)</i>
11.04.2017 (Tuesday)	Discussion on material/recap of preceding day's learning - By Officers of the Academy	Key issues relating to Court Fees and Suits Valuation - By Sanjeev Kalgaonkar, Director Incharge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Law relating to Service of summons and consequence of non-appearance of parties - By Shri Kapil Mehta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	(i) Law relating to Court annexed ADR mechanism (ii) Role of the Judge in context of S. 89 CPC especially as a Referral Judge for mediation - By Shri B.B. Shrivastava Member Secretary, MP SLA, Jabalpur <i>(Followed by open interaction for 10 minutes)</i>	Registration, rejection and return of plaint - By Sanjeev Kalgaonkar, Director Incharge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>

DATE/DAY	SESSION - I 10.00 am to 10.15 am	SESSION - II 10.15 am to 11.30 am	SESSION - III 11.45 am to 1.00 pm	SESSION - IV 2.00 pm to 3.15 pm	SESSION - V 3.30 pm to 5.00 pm
12.04.2017 (Wednesday)	Discussion on material/recap of preceding day's learning - By Officers of the Academy	Principles relating to settlement of issues - By Shri Kapil Mehta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Recording of evidence in civil matters - By Shri Kapil Mehta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Death of parties: Effect and procedure for bringing LRs on record - By Sanjeev Kalgaonkar, Director Incharge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Key issues relating to Order 23 C.P.C. - By Sanjeev Kalgaonkar, Director Incharge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>
13.04.2017 (Thursday)	Discussion on material/recap of preceding day's learning - By Officers of the Academy	Issuance of Commission for recording of evidence and local inspection - By Sanjeev Kalgaonkar, Director Incharge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Framing and alteration of charges (proceedings u/s 227, 228 & 216 Cr.P.C) - By Shri Umesh Shrivastava, Reg. (Exam. & Labour J.) High Court of M.P. Jabalpur <i>(Followed by open interaction for 10 minutes)</i>	Issues relating to M.P. Civil Services (Conduct) Rules, 1965 for Judges of District Judiciary, Bangalore Principles & Dos & Don'ts of a Judge - Vigilance perspective - By Shri Satyendra K. Singh Principal Reg. (Vig.) High Court of M.P. Jabalpur <i>(Followed by open interaction for 10 minutes)</i>	Use of IT & Legal Software - By Sanjeev Kalgaonkar, Director Incharge, MPSJA
HOLIDAY ON ACCOUNT OF AMBEDKAR JAYANTI & GOOD FRIDAY					
15.04.2017 (Saturday)	Discussion on material/recap of preceding day's learning - By Officers of the Academy	Art of writing civil judgment/order and framing of decree - By Shri Kapil Mehta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Time Management, Board Management & Professionalism: Key issues - By Shri Kapil Mehta, O.S.D., MPSJA	Key issues relating to admissibility and proof of electronic evidence - By Shri Vidhan Maheshwari, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Constitution, classification and jurisdictional aspects of Criminal Courts - Territorial and subject-matter, particularly with reference to Sessions Court and Special Sessions Court/Judge: N.D.P.S. Act, SC/ST (P.A.) Act, Electricity Act, Prevention of Corruption Act, Juvenile Justice (Care & Protection of Children) Act including cognizance of offences and bar against cognizance under Sections 195 & 197 Cr.P.C - By Shri Kapil Mehta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>

- Note:** (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
(2) The Time Table is subject to change as per exigencies.
(3) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR IN-CHARGE

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

Training Schedule of the Foundation Course (First Phase) for the District Judges (Entry Level) Directly Appointed from the Bar (Second Week)

&

Advance Course Training Programme for District Judges (Entry Level) Promoted in the year 2017(First Batch)

From 17.04.2017 to 22.04.2017

DATE/DAY	SESSION - I 10.00 am to 10.15 am	SESSION - II 10.15 am to 11.30 am	SESSION - III 11.45 am to 1.00 pm	SESSION - IV 2.00 pm to 3.15 pm	SESSION - V 3.30 pm to 5.00 pm
17.04.2017 (Monday)	Discussion on material/recap of preceding day's learning - By Officers of the Academy	Absonding of accused - Coercive method for securing presence including procedure of forfeiture of bond, surety and recovery of penalty & interlocutory applications in Criminal cases u/s 91, 205, 317, 311, 319, 320 & 321 Cr.P.C. - By Shri Kapil Mehta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Interactive discussion on appreciation of Evidence in criminal trial- (i) Dying declaration (ii) Identification of person and property (iii) Contradictions and omissions and conflict between ocular and medical evidence (iv) Circumstantial evidence including discovery of fact u/s 27 of Evidence Act - By Shri Kapil Mehta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Law relating to Criminal Appeals (Contd.....) - By Sanjeev Kalgaonkar, Director Incharge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Law relating to Criminal Appeals - By Sanjeev Kalgaonkar, Director Incharge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>
18.04.2017 (Tuesday)	Discussion on material/recap of preceding day's learning - By Officers of the Academy	Law relating to bail - Granting, refusing and cancellation - By Shri Kapil Mehta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	(i) Marshaling & Appreciation of evidence in criminal trial Partisan witness, related witness, solitary witness, hostile witness, police witness, child witness, chance witness, injured witness & defence witness (ii) Right of Private Defence including non-explanation of injuries on the accused person - By Sanjeev Kalgaonkar, Director Incharge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Key issues: Limitation Act, 1963 and Transfer of Property Act, 1882 - By Shri Kapil Mehta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Key issues relating to Hindu Marriage Act, 1955, Guardians & Wards Act & Hindu Adoption and Maintenance Act, 1956 - By Shri S. N. Khare, Former District Judge <i>(Followed by open interaction for 10 minutes)</i>

19.04.2017 (Wednesday)	Discussion on material/recap of preceding day's learning - By Officers of the Academy	Presentation and discussion on key issues relating to cases of specific performance of contract: (i) Ss. 10 to 19 of Specific Relief Act, 1963 (ii) Ss. 20 to 24 & Ss. 27 to 30 of Specific Relief Act, 1963 - By Shri Kapil Mehta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Key issues relating to Hindu Succession Act, 1956 - By Sanjeev Kalgaonkar, Director Incharge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Law relating to Criminal Revision - By Shri Kapil Mehta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Offence of rape and other sexual assaults in the light of recent laws - By Sanjeev Kalgaonkar, Director Incharge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>
-----------------------------------	---	---	---	--	---

DATE/DAY	SESSION - I 10.00 am to 10.15 am	SESSION - II 10.15 am to 11.30 am	SESSION - III 11.45 am to 1.00 pm	SESSION - IV 2.00 pm to 3.15 pm	SESSION - V 3.30 pm to 5.00 pm
20.04.2017 (Thursday)	Discussion on material/recap of preceding day's learning - By Officers of the Academy	Execution proceedings in civil cases (Contd.....) - By Shri Kapil Mehta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Execution proceedings in civil cases - By Shri Kapil Mehta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Law relating to Civil Appeals (Regular and Misc.) - By Sanjeev Kalgaonkar, Director Incharge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Discussion on law relating to vicarious liability (i) Common intention and common object (Ss. 34 & 149 IPC) (ii) Abetment, criminal conspiracy (Ss. 107 to 120 & 120-A & 120-B IPC) - By Shri Kapil Mehta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>
21.04.2017 (Friday)	Discussion on material/recap of preceding day's learning - By Officers of the Academy	Discussion on Sessions Trial (i) Recording of evidence and summoning of material witnesses by Court (ii) Examination of accused (iii) Order of acquittal (iv) Conviction and sentence - By Sanjeev Kalgaonkar, Director Incharge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Key issues relating to different kinds of Sessions Trials (Ss. 304-B, 306 IPC alongwith S.498-A IPC and Sections 3 & 4 Dowry Prohibition Act, 1961) - By Sanjeev Kalgaonkar, Director Incharge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Medical Jurisprudence - Medico-legal aspects in cases relating to injuries and death (burns, drowning, strangulation, etc.) - By Dr. Vivek Shrivastava, Asst. Professor (Forensics), N.S.C.B. Medical College, Jabalpur	Cases relating to Land Acquisition: Key issues & recent amendments - By Shri Bharat P. Maheshwari, Law Officer to the Governor of M.P., Bhopal <i>(Followed by open interaction for 10 minutes)</i>

22.04.2017 (Saturday)	Discussion on material/recap of preceding day's learning - By Officers of the Academy	Introduction to Accident Claims & the Claims Tribunal Agreed Procedure - By Shri Sunil Kumar Jain, ADJ, Sagar <i>(Followed by open interaction for 10 minutes)</i>	Issues relating to death claims under Motor Vehicles Act, 1988 - By Shri P. C. Gupta, ADJ, Jabalpur <i>(Followed by open interaction for 10 minutes)</i>	Issues relating to Injury & Permanent Disablement - By Shri Sunil Kumar Jain, ADJ, Sagar <i>(Followed by open interaction for 10 minutes)</i>	Key issues relating to Arbitration and Conciliation Act, 1996 - By Shri Manohar Mamtani, Member, M.P. Human Rights Commission, Bhopal <i>Followed by Valedictory Session</i>
----------------------------------	---	---	---	--	--

- Note:** (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
(2) The Time Table is subject to change as per exigencies.
(3) Use of Cell Phones in lecture room is strictly prohibited.
(4) Yoga sessions shall be conducted every day from 7.00 am to 8.30 am between 17th-22nd of April, in which participation is mandatory.

DIRECTOR IN-CHARGE